

Bill No. XXXIX-F of 2008

THE MINES AND MINERALS (DEVELOPMENT AND REGULATION) AMENDMENT BILL, 2010

(AS PASSED BY THE HOUSES OF PARLIAMENT—

RAJYA SABHA ON 17TH AUGUST, 2010
LOK SABHA ON 21ST AUGUST, 2010)

ASSENTED TO ON 8 SEP. 2010 ACT No. 34 OF 2010

Bill No. XXXIX-F of 2008

**THE MINES AND MINERALS (DEVELOPMENT AND
REGULATION) AMENDMENT BILL, 2010**

(AS PASSED BY THE HOUSES OF PARLIAMENT)

A

BILL

further to amend the Mines and Minerals (Development and Regulation) Act, 1957.

BE it enacted by Parliament in the Sixty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Mines and Minerals (Development and Regulation) Amendment Act, 2010.

Short title and
commence-
ment.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

67 of 1957.

2. In the Mines and Minerals (Development and Regulation) Act, 1957 (hereinafter referred to as the principal Act), after section 11, the following section shall be inserted, namely:—

Insertion of
new section
11A.

‘11A. The Central Government may, for the purpose of granting reconnaissance permit, prospecting licence or mining lease in respect of an area containing coal or lignite, select, through auction by competitive bidding on such terms and conditions as may be prescribed, a company engaged in,—

Procedure in
respect of coal
or lignite.

(i) production of iron and steel;

(ii) generation of power;

(iii) washing of coal obtained from a mine; or

(iv) such other end use as the Central Government may, by notification in the Official Gazette, specify,

and the State Government shall grant such reconnaissance permit, prospecting licence or mining lease in respect of coal or lignite to such company as selected through auction by competitive bidding under this section:

Provided that the auction by competitive bidding shall not be applicable to an area containing coal or lignite,—

(a) where such area is considered for allocation to a Government company or corporation for mining or such other specified end use;

(b) where such area is considered for allocation to a company or corporation that has been awarded a power project on the basis of competitive bids for tariff (including Ultra Mega Power Projects).

Explanation.—For the purposes of this section, “company” means a company as defined in section 3 of the Companies Act, 1956 and includes a foreign company within the meaning of section 591 of that Act. ’ 1 of 1956.

Amendment of
section 13.

3. In section 13 of the principal Act, in sub-section (2), after clause (c), the following clause shall be inserted, namely:—

“(d) the terms and conditions of auction by competitive bidding for selection of the company under section 11A;”.

A

BILL

further to amend the Mines and Minerals (Development and Regulation) Act, 1957.

(As passed by the Houses of Parliament)